

F. No. 01(05)/Circular/CESTAT - 2017
CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
West Block -2, R.K. Puram
NEW DELHI

Date: 23 May 2020

NOTIFICATION

1. Considering the difficulties expressed by the Bar Association, the Hon'ble President directs that the following amendments in the Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules brought by Notification dated 11 May 2020 are kept in abeyance until further orders.
 - (a) New sub rule (5) to rule 9.
 - (b) New sub rule (8) to rule 16.
 - (c) The last sentence "*The soft copies of the stay application, the relevant orders and the documents, shall also be stored in two pen drives and filed along with such application*" of the substituted sub rule (5) of rule 28A.
2. It is further clarified that the submission of pen drives along with appeal memorandum or applications or the paper book, as the case may be, is optional.

By Order,



(Bineesh Kumar K. S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, All Benches.
3. Revenue Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi.
4. Chairman, CBIC, North Block, New Delhi.
5. Deputy Registrars/Assistant Registrars/HOO, CESTAT, All Benches.
6. Chief Commissioner (AR) New Delhi/Commissioner (AR), CESTAT, Mumbai/Kolkata/Chennai/Bengaluru/Ahmedabad/Allahabad/Chandigarh/Hyderabad.
7. Bar Association, CESTAT, New Delhi/ Mumbai/Kolkata/Chennai/Bengaluru/Ahmedabad/Allahabad/Chandigarh/Hyderabad.
8. Notice Board/Website.